

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-663/ND/2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2019

NAME OF THE COMPANY: M/s. Jayesh Tradex Pvt. Ltd. V/s. M/s. Brahma Food Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Petitioner:	Mr. Mayank Badoni and Mr. Rajat Sabu,		
		Advocates for COC		

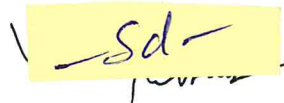
	Present for the Respondent:	Ms. Sumedha Singh, Advocate		
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ORDER

No application for resolution has been received in this case. The COC compromises of only one claimant i.e. the Operational Creditor at whose instance the present petition had been filed. Since there are no assets of the Corporate Debtor available for liquidation, the Operational Creditor who is the only Member of the COC has decided to withdraw the proceedings. Resolution to this effect has been placed on record. The prayer for termination of the petition is hereby accepted. All expenses be reimbursed to the RP.

No further directions are called for.

File be consigned to the Record Room.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)